

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

for admission
and hearing.
Rejoinder not filed

Bench

108
13/04

copy of order
dt 16/3/04 issued
to applicant
by posts. The
same copy of
order issued
to Govt. Counsel.

18/3/04
S.C.

18/3/04

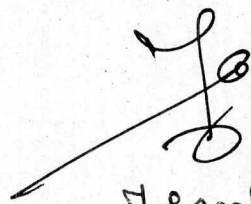
A. 315/04 for
restoration. Copy
received.

Dismissed matter

Bench

07. 03. 05. 02.

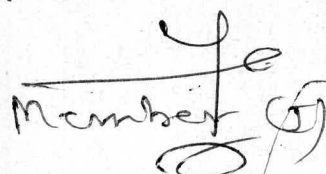
Division bench matter.
put up before next division bench.
Rejoinder may be filed in the
meantime after serving copy on the
other side.


Member (J).

08. 16/03/04

None appears for the applicant.
and no request has been made for
adjournment. Mr A.K. Bose, Sr. A.S.C. was
praying that being an year old case dt 2001
and the applicant being absent that O.A.
be dismissed for default. Send copies
of the order to the applicant at the
address given in the Original Application.
Free copies to others.


Vice-Chairman


Member (J)

Order dated 21/09/04.

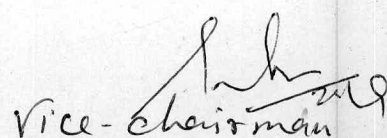
Heard P.A. 315/04.

Heard Mr. K.C. Khuntia Ld. Counsel
for the petitioner and also Mr. U.B.
Mohapatra, Ld. Sr. Standing Counsel.

Having heard the matter, we see
no reason to recall our order. Accordingly
the prayer is dismissed.



Member (J).


Vice-Chairman